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CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.94/2005.

Monday this the 14th day of February 2005.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

C.Gomathy, W/o late P.A.Natarajan,
Residing at Mundaplavilla Veedu Parasala P.O.
Trivandrum District, Pin-695 502. Applicant

(By Advocate Shri.Martin G.Thottan)

Vs.

1. Union of India, represented by
The General Manager,
Southern Railway,
Headquarters Office, Chennai-3.
2. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum-14. Respondents

(By Advocate Shri P.Haridas)

The application having been heard on 14.2.2005,
the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is presently working as Track Women in the Southern Railway, Nagercoil. She claims that her husband, late P.A.Natarajan who retired on superannuation on 31.10.2000 was expired on 28.6.2001. The family pension was not granted to her on account of her husband's death. Though she has made Annexure A1 and A-2 representations on 17.10.2001 and 9.10.2003 respectively to the 2nd respondent, no reply was given to her. Aggrieved by non-granting of family pension, the applicant has filed this O.A. seeking the following reliefs.

- a) To declare that the applicant is entitled to get family pension consequent upon the demise of her late husband P.A. Natarajan and direct the respondents accordingly.
- b) Direct the respondents to grant arrears of family pension w.e.f.28.6.2001 with 18% interest.

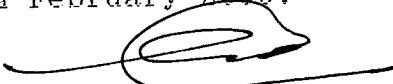


2. When the matter came up before the Bench Shri Martin G.Thottan, learned counsel appeared for the applicant and Shri P.Haridas, learned counsel, appeared for the respondents. Counsel for respondents submitted that the representation (A2) will be considered by the respondents and appropriate order will be issued.

3. In the light of the above submission made by the counsel for respondents, in the interests of justice, we dispose of this application with a direction to the respondents to consider and dispose of the representation (A2) in accordance with law, within a period of two months from the date of receipt of a copy of this order. In the circumstance no order as to costs.

Dated the 14th February 2005.

H.P.DAS
ADMINISTRATIVE MEMBER


K.V.SACHIDANANDAN
JUDICIAL MEMBER

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